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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 202/73(4)/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Adarsh Bhikarta and Jankalyan
V/s.
SAI Prakash Properties Developers Ltd.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	PETITIONER	Natasha.
2.				


ORDER

Learned Advocate Ms. Natasha Sutaria present for Petitioner. None present for Respondent.

Petitioner counsel requested time to amend the petition.

List the matter on 16.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.